

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).17029/2025

[Arising out of impugned final judgment and order dated 02-04-2025 in WP No.1501/2019 passed by the High Court of Judicature at Bombay]

NATHIBAI DAMODAR THACKERSEY WOMENS UNIVERSITY LAW SCHOOL

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

FOR ADMISSION

Date : 22-07-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) Mr. Shekhar G Devasa, Sr. Adv.  
Mr. Manish Tiwari, Adv.  
Ms. Thashmitha Muthanna, Adv.  
Mr. Ranjit Kotian, Adv.  
For M/S. Devasa & Co., AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned Senior Counsel for the petitioner.
2. Issue notice, returnable on 19.09.2025.
3. Meanwhile, the Bar Council of India shall suggest an independent, impartial and transparent mechanism for annual/periodical inspection of the Law Colleges/Law Universities.

(SATISH KUMAR YADAV)  
ADDITIONAL REGISTRAR

(PREETHI T.C.)  
ASSISTANT REGISTRAR